CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 85523 of 2017

(Arising out of Order-in-Original No. SVTAX-006-COM-55-16-17 dated 23.12.2016 passed by the Commissioner Service Tax-VI, Mumbai.)

M/s Patel Engineering Ltd ....Appellant
Patel Estate Road,
Jogeshwari (West),
Mumbai 400102

VERSUS

Commissioner of Service Tax-VI Mumbai ....Respondent
1st floor, Mahavir Jain Vidyalaya,
C.D. Barfiwala Marg, Andheri West
Mumbai 400058

WITH
Service Tax Appeal No. 85798 of 2017

(Arising out of Order-in-Original No. SVTAX-006-COM-55-16-17 dated 23.12.2016 passed by the Commissioner Service Tax-VI, Mumbai.)

Commissioner of Service Tax-VI Mumbai ....Appellant
1st Floor, Mahavir Jain Vidyalaya,
C.D. Barfiwala Marg, Andheri West
Mumbai 400058

VERSUS

M/s. Patel Engineering Ltd ....Respondent
Patel Estate Road,
Jogeshwari (West),
Mumbai 400102

APPERANCE:

Mr. Mohit Rawal, Advocate for the Appellant
Mr. Anand Kumar, Additional Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. 87086-87087/2021

Date of Hearing: 13.10.2021
Date of Decision: 13.10.2021

PER: BENCH

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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